

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.20
(IB)-217(PB)/2021

IN THE MATTER OF:

Bank of India

.... Petitioner

Vs

Shri Ashok Goel

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Mr. Abhishek Anand, Mr. Karan Kohli, Advs.

For the Personal Guarantor

: Mr. Siddharth Sharma, Adv.

ORDER

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the RP.

At request, list the matter along with all the other pending applications for a physical hearing on **16.07.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.07.2024
Vinod Arora